

**GOVERNMENT OF INDIA
LAW , JUSTICE AND COMPANY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3673
ANSWERED ON:16.08.2001
DONATION TO POLITICAL PARTIES
RADHIKA RANJAN PRAMANIK

Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the President, CII, has asserted that any donation to corporates to political parties should be made by the cheque and all such contributions should be eligible for cent per cent tax exemption;
- (b) if so, the reaction of the Government thereto; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF LAW, JUSTICE & COMPANY AFFAIRS AND SHIPPING (SHRI ARUN JAITLEY)

(a) to (c): The CII sends pre-Budget and post-Budget memorandum like various other representative bodies to the Government, to Ministry of Finance. No proposal regarding making donation by corporates to political parties by the cheque has been made by CII in their memoranda. However, similar suggestions have been received from other quarters by the Government in the Ministry of Finance. Regarding making such contributions eligible for cent per cent tax exemption, the Finance Ministry has not favoured the proposal.